


68. Ex/8096/2022 Gurdeep Singh Guglani Vs. Vatika Ltd.

Present: Mr Harshit Goyal Adv for DH
None for JD

Show cause notice was issued to DCP (Head Quarter) as why reference of contempt of court proceedings be not initiated against him. No reply is filed despite service of notice. Reference is being made to the Hon'ble High Court separately.

To come on 07.01.2025 for further proceedings.


(Rajender Kumar)
Adjudicating Officer,
11.09.2024